

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING
NO.22/81 HELD ON 24.01.2017

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 22/81 dated 24.01.2017 of Norms Committee-II for the year 2016-17 held on 24.01.2017 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K.K. Tiwari, IA	DHI
2.	Shri S.K. Jain, DO	DIPP
3.	Shri Vinod Kumar Kashyap, FTDO	DGFT
4.	Shri Baljit Singh, DDG	DGFT

Minutes of The Meeting No. 22/81 dated 24.01.2017 are confirmed by the members.


बलजीत सिंह / BALJIT SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 उद्योग विभाग, नई दिल्ली-110011
 Ministry of Commerce & Industry
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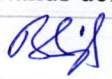

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग, नई दिल्ली-110011
 Ministry of Commerce & Industry
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Case No.: 3/19/81-ALC2/2016	Party Name: AVON TUBETECH PVT. LTD.	Meet No/Date: 22/81-ALC2/2016 24.01.2017	Approved
HQ File :01/81/050/00418/AM17/	RLA File :05/23/040/00074/AM13/	Lic.No/Date: 0510327267 14.06.2012	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/5/2017-TSW/1 dated 24 /01/2017 as under : Advance Authorization may be ratified as under on repeat basis as per their Advance Authorisation No. 0510319962 dated 13.03.2012: 1. Quantity of import item may be allowed as applied for i.e. 407 MT inclusive of 4.9 % wastage. RA may take suitable consequential action accordingly.			

Case No.: 22/22/81-ALC2/2016	Party Name: DELTON CABLES LTD.	Meet No/Date: 22/81-ALC2/2016 24.01.2017	Status: Deferred
HQ File :01/81/050/00527/AM17/	RLA File :05/23/040/00451/AM12/	Lic.No/Date: 0510328727 03.07.2012	Defer Date: 07.03.2017
Decision : NC decided to ask the firm to submit information in respect of Sl. No. 4 & 5 of standard deficiency format export productwise.. The case stands deferred to 07.03.2017.			

Case No.: 2/8/81-ALC2/2013	Party Name: EPSILON BATTERIES PVT. LTD.	Meet No/Date: 22/81-ALC2/2016 24.01.2017	Status: Deferred
HQ File :01/81/050/00118/AM14/	RLA File :08/24/040/00032/AM14/	Lic.No/Date: 0810120617 30.04.2013	Defer Date: 07.03.2017
Decision : NC observed that application for the above AA has been referred to MOEF for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.03.2017.			

Case No.: 1/23/81-ALC2/2013	Party Name: MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date: 22/81-ALC2/2016 24.01.2017	Status: Deferred
HQ File :01/81/050/00387/AM14/	RLA File :32/21/040/00032/AM14/	Lic.No/Date: 3210063581 29.05.2013	Defer Date: 07.03.2017
Decision : NC observed that application for the above AA has been referred to MOD for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.03.2017.			


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5	Case No.:9/23/81-ALC2/2015	Party Name:JMW INDIA (P) LTD.	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00484/AM16/	RLA File :05/23/040/00060/AM14/	Lic.No/Date:0510355879 31.05.2013	Defer Date: 07.03.2017
	Decision : NC observed that hard copy of the application not received from CLA Delhi. NC decided to send a reminder to the concerned Regional Authority to forward two set of application alongwith necessary documents for examination of the case. The case stands deferred to 07.03.2017.			

6	Case No.:1/14/81-ALC2/2013	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2016 24.01.2017	Approved
	HQ File :01/81/050/00206/AM14/	RLA File :07/24/040/00155/AM14/	Lic.No/Date:0710098022 03.09.2013	
	Decision : NC decided to ratify the norms for the above AA on repeat basis with AA No. 0710095328 dated 10.05.2013 as per recommendation of DHI representative present in the meeting . The case stands deferred to 21.03.2017.			

7	Case No.:62/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00063/AM15/	RLA File :03/94/040/00901/AM14/	Lic.No/Date:0310767077 21.01.2014	Defer Date: 07.03.2017
	Decision : NC observed that reply of the firm has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.03.2017.			

8	Case No.:66/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00067/AM15/	RLA File :03/94/040/00498/AM14/	Lic.No/Date:0310767749 24.01.2014	Defer Date: 07.03.2017
	Decision : NC observed that reply of the firm has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.03.2017.			

9	Case No.:17/2/81-ALC2/2014	Party Name:VSM VENTURE CONTROL SYSTEMS P.LTD	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00018/AM15/	RLA File :05/24/040/00410/AM14/	Lic.No/Date:0510378008 03.02.2014	Defer Date: 07.03.2017


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Decision : NC observed that application for the above AA has been referred to DEITY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.03.2017.

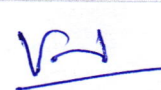
10	Case No.:48/2/81-ALC2/2014	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00049/AM15/	RLA File :11/24/040/00008/AM14/	Lic.No/Date:1110027893 12.02.2014	Defer Date: 07.03.2017
Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.03.2017.				

11	Case No.:12/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00013/AM15/	RLA File :05/23/040/00075/AM14/	Lic.No/Date:0510379333 13.02.2014	Defer Date: 07.03.2017
Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.03.2017.				

12	Case No.:24/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00025/AM15/	RLA File :05/23/040/00537/AM13/	Lic.No/Date:0510380166 24.02.2014	Defer Date: 07.03.2017
Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.03.2017.				

13	Case No.:86/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00087/AM15/	RLA File :05/23/040/00265/AM13/	Lic.No/Date:0510380165 24.02.2014	Defer Date: 07.03.2017
Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.03.2017.				


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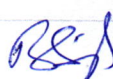
Case No.:4/23/81-ALC2/2015	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
HQ File :01/81/050/00479/AM16/	RLA File :07/24/040/00046/AM15/	Lic.No/Date:0710104232 20.05.2014	Defer Date: 07.03.2017
Decision :NC decided to ask the firm to submit the information as per DIPP UO No. 12/5/2017-TSW/14 dated 24 /01/2017 as under : 1. Information in respect of Sl. No. 3, 5 & 11 of Standard Deficiency Format, export product wise. 2. Quantity of export items in Nos. also in addition to their weights. The case stands deferred to 07.03.2017.			

Case No.:29/11/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
HQ File :01/81/050/00343/AM15/	RLA File :34/24/040/00013/AM15/	Lic.No/Date:3410040368 16.07.2014	Defer Date: 07.03.2017
Decision : NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.03.2017.			

Case No.:3/23/81-ALC2/2015	Party Name:ANAND TEKNOVA AIDS ENGINEERING INDIA LTD.	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
HQ File :01/81/050/00478/AM16/	RLA File :31/83/040/00093/AM15/	Lic.No/Date:3110064619 25.07.2014	Defer Date: 07.03.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.03.2017.			

Case No.:6/11/81-ALC2/2014	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
HQ File :01/81/050/00320/AM15/	RLA File :04/24/040/00091/AM15/	Lic.No/Date:0410159116 28.07.2014	Defer Date: 07.03.2017
Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.03.2017.			

Case No.:36/11/81-ALC2/2014	Party Name:INDO COOL COMPOSITES PRIVATE	Meet No/Date:22/81-ALC2/2016	Rejected
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	LIMITED	24.01.2017	
HQ File :01/81/050/00350/AM15/	RLA File :04/24/040/00101/AM15/	Lic.No/Date:0410159126 01.08.2014	
Decision : NC noted that C&PC deficiency letter was issued to the company on 03.09.2015 followed by reminder dated 09.10.2015. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.			
RA may take suitable consequential action accordingly.			

Case No.:2/11/81-ALC2/2014	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:22/81- ALC2/2016 24.01.2017	Approved
HQ File :01/81/050/00316/AM15/	RLA File :07/24/040/00170/AM15/	Lic.No/Date:0710106521 25.08.2014	
Decision : NC decided to ratify the norms for the above AA on repeat basis with AA No. 0710095328 dated 10.05.2013 as per recommendation of DHI representative present in the meeting .			
The case stands deferred to 21.03.2017.			

Case No.:10/23/81-ALC2/2015	Party Name:URETHANE ELASTOMERS	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
HQ File :01/81/050/00485/AM16/	RLA File :04/24/040/00199/AM15/	Lic.No/Date:0410159708 11.11.2014	Defer Date: 07.03.2017
Decision : NC observed that reply of the firm has been referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 07.03.2017.			

Case No.:35/17/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
HQ File :01/81/050/00570/AM15/	RLA File :34/24/040/00214/AM15/	Lic.No/Date:3410040713 24.11.2014	Defer Date: 07.03.2017
Decision : NC observed that case for the above AA was referred to DHI for re-examination of the comments. NC decided to await their comments and defer the case.			
The case stands deferred to 07.03.2017.			

Case No.:13/23/81-ALC2/2015	Party Name:METENERE LTD.	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
HQ File :01/81/050/00488/AM16/	RLA File :05/24/040/00423/AM15/	Lic.No/Date:0510392478 18.12.2014	Defer Date: 07.03.2017
Decision : NC observed that application for the above AA has been referred to MSME for			


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comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.03.2017.

23	Case No.: 26/17/81-ALC2/2014	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00561/AM15/	RLA File :32/21/040/00162/AM15/	Lic.No/Date:3210077400 21.01.2015	Defer Date: 07.03.2017
Decision : NC observed that application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.03.2017.				

24	Case No.: 6/22/81-ALC2/2016	Party Name:ASCENT NETWORKS PVT.LTD,	Meet No/Date:22/81-ALC2/2016 24.01.2017	Closed
	HQ File :01/81/050/00511/AM17/	RLA File :03/94/040/01060/AM15/	Lic.No/Date:0310794207 26.02.2015	
Decision : NC observed that AA for the above firm has been issued by RA Mumbai vide letter No.03/95/040/1060/AM17/122 dated 26.02.2015 on Net-to-Net Basis . Accordingly, NC decided to close the case.				
RA may take suitable consequential action accordingly.				

25	Case No.: 7/5/81-ALC2/2015	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00107/AM16/	RLA File :07/24/040/00470/AM15/	Lic.No/Date:0710108018 15.04.2015	Defer Date: 07.03.2017
Decision : NC observed that application for the above AA has been referred to MNRE for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.03.2017.				

26	Case No.: 20/7/81-ALC2/2016	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00122/AM17/	RLA File :07/24/040/00489/AM15/	Lic.No/Date:0710108043 16.04.2015	Defer Date: 07.03.2017
Decision : NC observed that reply of the firm has been referred to DeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.03.2017.				


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27	Case No.:37/8/81-ALC2/2015	Party Name:L & T HYDROCARBON ENGINEERING LIMITED	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00181/AM16/	RLA File :03/95/040/01064/AM15/	Lic.No/Date:0310795786 08.05.2015	Defer Date: 07.03.2017
Decision :NC observed that company has sought extension of time for filing of the reply. NC decided to allow the extension and defer the case.				
The case stands deferred to 07.03.2017.				

28	Case No.:44/8/81-ALC2/2015	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00188/AM16/	RLA File :05/24/040/00094/AM16/	Lic.No/Date:0510394455 04.06.2015	Defer Date: 07.03.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.03.2017.				

29	Case No.:45/8/81-ALC2/2015	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00189/AM16/	RLA File :05/24/040/00097/AM16/	Lic.No/Date:0510394456 04.06.2015	Defer Date: 07.03.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.03.2017.				

30	Case No.:26/8/81-ALC2/2015	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00170/AM16/	RLA File :07/24/040/00080/AM16/	Lic.No/Date:0710108374 16.06.2015	Defer Date: 07.03.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.03.2017.				

31	Case No.:11/23/81-ALC2/2015	Party Name:TBEA ENERGY (INDIA) PRIVATE LIMITED	Meet No/Date:22/81- ALC2/2016 24.01.2017	Rejected
	HQ File :01/81/050/00486/AM16/	RLA File :34/24/040/00123/AM16/	Lic.No/Date:3410041397 23.07.2015	
Decision : NC noted that DHI deficiency letter was issued to the company on 27.06.2016				

followed by reminder dated 21.09.2016. Since, no reply was received from the company despite reminder, the committee decided to **reject** the case with direction to company to pay customs duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

32	Case No.:6/14/81-ALC2/2015	Party Name:GLAZIUM FACADES PRIVATE LIMITED	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00271/AM16/	RLA File :31/83/040/00067/AM16/	Lic.No/Date:3110065618 03.09.2015	Defer Date: 07.03.2017
Decision : NC observed that reply of the firm has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.03.2017.				

33	Case No.:14/17/81-ALC2/2015	Party Name:COSMO FERRITES LTD.,	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00337/AM16/	RLA File :22/24/040/00039/AM16/	Lic.No/Date:2210015312 17.09.2015	Defer Date: 07.03.2017
Decision : NC observed that reply of the firm has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.03.2017.				

34	Case No.:18/19/81-ALC2/2016	Party Name:SKIPPER LIMITED	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00433/AM17/	RLA File :02/24/040/00169/AM16/	Lic.No/Date:0210206355 14.12.2015	Defer Date: 07.03.2017
Decision : NC observed that DIPP deficiency letter sent to firm and no reply received. NC decided to send a reminder to firm and defer the case.				
The case stands deferred to 07.03.2017.				

35	Case No.:17/19/81-ALC2/2016	Party Name:SKIPPER LIMITED	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00432/AM17/	RLA File :02/24/040/00168/AM16/	Lic.No/Date:0210206359 15.12.2015	Defer Date: 07.03.2017
Decision : C observed that DIPP deficiency letter sent to firm and no reply received. NC decided to send a reminder to firm and defer the case.				
The case stands deferred to 07.03.2017.				


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36	Case No.:2/23/81-ALC2/2015	Party Name: COSMO FERRITES LTD.,	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00477/AM16/	RLA File :22/24/040/00084/AM16/	Lic.No/Date:2210015383 18.12.2015	Defer Date: 07.03.2017
Decision : NC observed that reply of the firm has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.03.2017.				

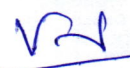
37	Case No.:10/7/81-ALC2/2016	Party Name:BAOSTEEL INDIA COMPANY PRIVATE LIMITED,	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00112/AM17/	RLA File :03/94/040/00798/AM16/	Lic.No/Date:0310801730 12.01.2016	Defer Date: 07.03.2017
Decision : NC observed that reply of the firm has been referred to MoS for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.03.2017.				

38	Case No.:18/7/81-ALC2/2016	Party Name:L & T HYDROCARBON ENGINEERING LIMITED	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00120/AM17/	RLA File :52/24/040/00077/AM16/	Lic.No/Date:5210041765 11.02.2016	Defer Date: 07.03.2017
Decision : NC observed that DIPP deficiency letter dated 2.11.2016 sent to company, however no reply received. NC decided to send a reminder to company and defer the case.				
The case stands deferred to 07.03.2017.				

39	Case No.:2/7/81-ALC2/2016	Party Name:DIANA METALS	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00104/AM17/	RLA File :04/24/040/00228/AM16/	Lic.No/Date:0410161606 16.02.2016	Defer Date: 07.03.2017
Decision : NC observed that reply of the firm has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.03.2017.				

40	Case No.:3/7/81-ALC2/2016	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00105/AM17/	RLA File :04/24/040/00231/AM16/	Lic.No/Date:0410161615 17.02.2016	Defer Date: 07.03.2017
Decision : NC observed that application for the above AA has been referred to MSME for				


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comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.03.2017.

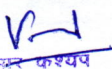
41	Case No.:5/7/81-ALC2/2016	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00107/AM17/	RLA File :04/24/040/00232/AM16/	Lic.No/Date:0410161616 17.02.2016	Defer Date: 07.03.2017
	Decision : NC observed that reply of the firm has been referred to MSME for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 07.03.2017.			

42	Case No.:25/7/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00127/AM17/	RLA File :03/95/040/00829/AM16/	Lic.No/Date:0310802700 18.02.2016	Defer Date: 07.03.2017
	Decision : NC observed that application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 07.03.2017.			

43	Case No.:1/1/81-ALC2/2016	Party Name:ARFIN INDIA LIMITED	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00545/AM16/	RLA File :08/24/040/00446/AM16/	Lic.No/Date:0810137489 22.03.2016	Defer Date: 07.03.2017
	Decision : NC observed that hard copy of the application not received from RA, Hyderabad. NC decided to send a reminder to the concerned Regional Authority to forward two set of application alongwith necessary documents for examination of the case.			
	The case stands deferred to 07.03.2017.			

44	Case No.:4/10/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00189/AM17/	RLA File :10/24/040/00125/AM16/	Lic.No/Date:1010059443 30.03.2016	Defer Date: 07.03.2017
	Decision : NC observed that application for the above AA has been referred to DEITY for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 07.03.2017.			


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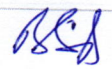
45	Case No.:43/7/81-ALC2/2016	Party Name:VILAS TRANSCORE LTD	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00145/AM17/	RLA File :34/24/040/00005/AM17/	Lic.No/Date:3410042050 08.04.2016	Defer Date: 07.03.2017
Decision : NC observed that reply of the company received through email and same is being sent to DHI comments. The case stands deferred to 0703.2017.				

46	Case No.:44/7/81-ALC2/2016	Party Name:COATEC INDIA	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00146/AM17/	RLA File :22/24/040/00001/AM17/	Lic.No/Date:2210015475 29.04.2016	Defer Date: 07.03.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.03.2017.				

47	Case No.:24/7/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00126/AM17/	RLA File :03/95/040/00074/AM17/	Lic.No/Date:0310804637 12.05.2016	Defer Date: 07.03.2017
Decision : NC observed that application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.03.2017.				

48	Case No.:12/10/81-ALC2/2016	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00197/AM17/	RLA File :05/24/040/00045/AM17/	Lic.No/Date:0510398533 17.05.2016	Defer Date: 07.03.2017
Decision : NC observed that reply of the firm has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.03.2017.				

49	Case No.:7/10/81-ALC2/2016	Party Name:CORDS CABLE INDUSTRIES LTD	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00192/AM17/	RLA File :05/23/040/00572/AM16/	Lic.No/Date:0510398605 24.05.2016	Defer Date: 07.03.2017
Decision : NC decided to ask the firm to submit the information as per DIPP UO No.				


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12/5/2017-TSW/49 dated 24 /01/2017 as under :

1. Firm has not submitted information called from them and have requested that the Advance Authorization may be ratified in line with their other Advance Authorization No. 0510395223 dated 06.08.2015.
2. In current Advance Authorization, export items are different (sizes, armouring etc) than those in Advance Authorization No. 0510395223 dated 06.08.2015 and therefore, it is not possible to fix norms as in this Advance Authorization.
3. Firm may accordingly again be advised to submit the following information:
 - (i) Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
 - (ii) Specific use of import item at Sl. No. 2 in the export items and basis for its quantity.
 - (iii) Net weight per KM of each Cable
 - (iv) Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
 - (v) Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred to 07.03.2017.

Case No.:5/10/81-ALC2/2016	Party Name:ANKUR EXPORTS	Meet No/Date:22/81-ALC2/2016 24.01.2017	Approved
HQ File :01/81/050/00190/AM17/	RLA File :05/23/040/00089/AM17/	Lic.No/Date:0510398622 25.05.2016	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP UO No. 12/5/2017-TSW/50 dated 24 /01/2017 as under :

50

1. Words "containing 55000 Kgs. of Stainless Steel Circles" may be suffixed with the description of export product.
2. Words "of relevant grade & thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 60500 Kgs. as 1.10 Kgs./Kg. content in the export product .

RA may take suitable consequential action accordingly.

Case No.:16/10/81-ALC2/2016	Party Name:VOITH HYDRO PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
HQ File :01/81/050/00201/AM17/	RLA File :05/24/040/00078/AM17/	Lic.No/Date:0510398617 25.05.2016	Defer Date: 07.03.2017

Decision : NC decided to ask the firm to submit information as per DHI UO No.3(8)/16-TSW(B) dated 02.11.2016 and defer the case.


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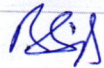
The case stands deferred to 07.03.2017.

52	Case No.:49/7/81-ALC2/2016	Party Name:SHRENIK INDUSTRIES PVT. LTD.	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00151/AM17/	RLA File :31/82/040/00037/AM17/	Lic.No/Date:3110066160 26.05.2016	Defer Date: 07.03.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.03.2017.				

53	Case No.:15/10/81-ALC2/2016	Party Name:VJ MET CRAFT (INDIA) PVT LTD	Meet No/Date:22/81-ALC2/2016 24.01.2017	Rejected
	HQ File :01/81/050/00200/AM17/	RLA File :09/24/040/00103/AM17/	Lic.No/Date:0910063696 27.05.2016	
Decision : NC noted that DIPP Deficiency letter was issued to the company on 20.10.2016 followed by reminder dated 10.11.2016. Since, no reply was received from the company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.				
RA may take suitable consequential action accordingly.				

54	Case No.:51/7/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00153/AM17/	RLA File :10/24/040/00014/AM17/	Lic.No/Date:1010059496 31.05.2016	Defer Date: 07.03.2017
Decision : NC observed that application for the above AA has been referred to DEITY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.03.2017.				

55	Case No.:6/13/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00241/AM17/	RLA File :34/24/040/00015/AM17/	Lic.No/Date:3410042235 01.06.2016	Defer Date: 07.03.2017
Decision : NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.03.2017.				


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Case No.:4/19/81-ALC2/2016	Party Name:KSE ELECTRICALS PVT.LTD.	Meet No/Date:22/81- ALC2/2016 24.01.2017	Approved
HQ File :01/81/050/00419/AM17/	RLA File :02/24/040/00042/AM17/	Lic.No/Date:0210206724 01.06.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/5/2017-TSW/56 dated 24 /01/2017 as under :			
56 Taking clue from SIONs C-670 & C-1626, Advance Authorisation may be ratified as under:			
1. Words “ of relevant grade ” may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 1115.11 MT as 1.02 Kgs./Kg. content in the export product. 2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 72.168 MT.			
RA may take suitable consequential action accordingly.			

Case No.:3/10/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
57 HQ File :01/81/050/00188/AM17/	RLA File :03/95/040/00194/AM17/	Lic.No/Date:0310805411 13.06.2016	Defer Date: 07.03.2017
Decision : NC decided to ask the firm to submit the information as per MOS UO No. 2(10)/2016-TD dated 22.12.2016 (copy enclosed).			
The case stands deferred to 07.03.2017.			

Case No.:24/10/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
58 HQ File :01/81/050/00209/AM17/	RLA File :03/95/040/00192/AM17/	Lic.No/Date:0310805410 13.06.2016	Defer Date: 07.03.2017
Decision : NC observed that application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 07.03.2017.			

Case No.:27/10/81-ALC2/2016	Party Name:RAYCHEM RPG PVT LTD.	Meet No/Date:22/81- ALC2/2016 24.01.2017	Rejected
59 HQ File :01/81/050/00212/AM17/	RLA File :03/95/040/00088/AM17/	Lic.No/Date:0310805444 14.06.2016	
Decision : NC noted that DIPP Deficiency letter was issued to the company on 20.10.2016 followed by reminder dated 30.11.2016. Since, no reply was received from the company			


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 वाणिज्य विभाग/Dept. of Commerce
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 Udyog Bhawan, New Delhi

despite reminder, the committee decided to **reject** the case with direction to company to pay customs duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

60	Case No.:32/22/81-ALC2/2016	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:22/81-ALC2/2016 24.01.2017	Closed
	HQ File :01/81/050/00537/AM17/	RLA File :03/94/040/00225/AM17/	Lic.No/Date:0310805546 16.06.2016	
Decision : NC observed that AA for the above firm has been issued on Repeat Basis by RA Mumbai vide letter No. 03/94/040/0225/AM17/5 dated 16.06.2016. Accordingly. NC decided to close the case.				
RA may take suitable consequential action accordingly.				

61	Case No.:29/10/81-ALC2/2016	Party Name:NSIL EXPORTS LIMITED	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00214/AM17/	RLA File :56/24/040/00011/AM17/	Lic.No/Date:5610004933 23.06.2016	Defer Date: 07.03.2017
Decision : NC observed that application for the above AA was referred to MOS for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.03.2017.				

62	Case No.:30/10/81-ALC2/2016	Party Name:NSIL EXPORTS LIMITED	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00215/AM17/	RLA File :56/24/040/00012/AM17/	Lic.No/Date:5610004934 23.06.2016	Defer Date: 07.03.2017
Decision : NC observed that application for the above AA was referred to MOS for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.03.2017.				

63	Case No.:27/22/81-ALC2/2016	Party Name:ELECTRO COPPER & ALLOYS MFG. CO.	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00532/AM17/	RLA File :02/24/040/00061/AM17/	Lic.No/Date:0210206784 24.06.2016	Defer Date: 07.03.2017
Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 07.03.2017.				

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64	Case No.:21/22/81-ALC2/2016	Party Name:ANVIL CABLES PVT. LTD.,	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00526/AM17/	RLA File :02/24/040/00054/AM17/	Lic.No/Date:0210206800 30.06.2016	Defer Date: 07.03.2017
Decision : NC decided to ask the firm to submit the information as per DIPP UO No. 12/5/2017-TSW/64 dated 24 /01/2017 as under :				
1. Voltage rating of cables. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable. 4. Material balancing viz. net content of each imported and indigenous input per KM of export product. 5. Wastage claimed on each import item, if any. 6. Total requirement of each raw material, export product wise, in a tabular form				
The case stands deferred to 07.03.2017.				

65	Case No.:8/10/81-ALC2/2016	Party Name:JINDAL SAW LIMITED	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00193/AM17/	RLA File :05/23/040/00157/AM17/	Lic.No/Date:0510399000 06.07.2016	Defer Date: 07.03.2017
Decision : NC observed that DIPP deficiency letter sent to firm on 20.10.2016 followed with reminder dated 30.11.2016, however company has sought extension of time for filing of the reply.				
The case stands deferred to 07.03.2017.				

66	Case No.:17/22/81-ALC2/2016	Party Name:UTTAM GALVA STEELS LIMITED,	Meet No/Date:22/81-ALC2/2016 24.01.2017	Closed
	HQ File :01/81/050/00522/AM17/	RLA File :03/95/040/00260/AM17/	Lic.No/Date:0310806249 14.07.2016	
Decision : NC observed that AA for the above firm has been issued on Repeat Basis by RA Mumbai vide letter No. 03/95/040/0260/AM17/287 dated 14.07.2016. Accordingly. NC decided to close the case.				
RA may take suitable consequential action accordingly.				

67	Case No.:1/13/81-ALC2/2016	Party Name:ORION METAL POWDER PVT LTD	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00236/AM17/	RLA File :02/24/040/00063/AM17/	Lic.No/Date:0210206848 20.07.2016	Defer Date: 07.03.2017
Decision : NC observed that MSME deficiency letter sent to firm and no reply received. NC				


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 Ministry of Commerce, New Delhi

decided to send a reminder and defer the case.

The case stands deferred to 07.03.2017.

68	Case No.:3/13/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00238/AM17/	RLA File :34/24/040/00077/AM17/	Lic.No/Date:3410042405 04.08.2016	Defer Date: 07.03.2017
	Decision : NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.03.2017.			

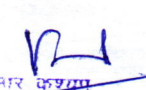
69	Case No.:5/13/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00240/AM17/	RLA File :34/24/040/00087/AM17/	Lic.No/Date:3410042404 04.08.2016	Defer Date: 07.03.2017
	Decision : NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.03.2017.			

70	Case No.:4/13/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00239/AM17/	RLA File :34/24/040/00086/AM17/	Lic.No/Date:3410042414 05.08.2016	Defer Date: 07.03.2017
	Decision : NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.03.2017.			

71	Case No.:16/13/81-ALC2/2016	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00251/AM17/	RLA File :56/24/040/00027/AM17/	Lic.No/Date:5610004971 08.08.2016	Defer Date: 07.03.2017
	Decision : NC observed that company has sought extension of time for filing of the reply. NC decided to extension of time and defer the case. The case stands deferred to 07.03.2017.			

72	Case No.:11/13/81-ALC2/2016	Party Name:JAYBEE	Meet No/Date:22/81-	Status:
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	LAMINATIONS PVT LTD	ALC2/2016 24.01.2017	Deferred
HQ File :01/81/050/00246/AM17/	RLA File :05/23/040/00231/AM17/	Lic.No/Date:0510399391 09.08.2016	Defer Date: 07.03.2017
Decision : NC observed that hard copy of the application not received from CLA Delhi. NC decided to send a reminder to the concerned Regional Authority to forward two set of application alongwith necessary documents for examination of the case.			
The case stands deferred to 07.03.2017.			

Case No.: 1/22/81-ALC2/2016	Party Name:CHINA STEEL CORPORATION INDIA PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
HQ File :01/81/050/00506/AM17/	RLA File :34/24/040/00138/AM17/	Lic.No/Date:3410042438 17.08.2016	Defer Date: 07.03.2017
Decision NC observed that application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 07.03.2017.			

Case No.: 31/22/81-ALC2/2016	Party Name:INDIAN CHAIN PVT LTD	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
HQ File :01/81/050/00536/AM17/	RLA File :02/24/040/00089/AM17/	Lic.No/Date:0210206910 19.08.2016	Defer Date: 07.03.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 07.03.2017.			

Case No.: 8/13/81-ALC2/2016	Party Name:CMR CONTROL SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
HQ File :01/81/050/00243/AM17/	RLA File :31/83/040/00062/AM17/	Lic.No/Date:3110066308 29.08.2016	Defer Date: 07.03.2017
Decision : NC observed that application for the above AA has been referred to for DHI comments relates to DeitY. NC decided to the application to DeitY for their comments and defer the case.			
The case stands deferred to 07.03.2017.			

Case No.: 18/22/81-ALC2/2016	Party Name:THERMO CABLES LIMITED	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
HQ File :01/81/050/00523/AM17/	RLA File :09/24/040/00126/AM17/	Lic.No/Date:0910064078 31.08.2016	Defer Date: 07.03.2017


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Decision : NC observed that hard copy of the application received from RA, Hyderabad. NC decided to forward the same to DIPP for comments and defer the case.

The case stands deferred to 07.03.2017.

Case No.:9/22/81-ALC2/2016	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:22/81-ALC2/2016 24.01.2017	Closed
HQ File :01/81/050/00514/AM17/	RLA File :03/94/040/00491/AM17/	Lic.No/Date:0310807565 02.09.2016	
77 Decision : NC observed that AA for the above firm has been issued Repeat Basis by RA Mumbai vide letter No. 03/95/040/0491/AM17/5 dated 02.09.2016. Accordingly. NC decided to close the case.			
RA may take suitable consequential action accordingly.			

Case No.:1/16/81-ALC2/2016	Party Name:RAJPUTANA INDUSTRIES PVT.LTD.	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
HQ File :01/81/050/00334/AM17/	RLA File :13/24/040/00025/AM17/	Lic.No/Date:1310048376 09.09.2016	Defer Date: 07.03.2017
78 Decision : NC observed that hard copy of the application not received from RA, Jaipur. NC decided to send a reminder to the concerned Regional Authority to forward two set of application alongwith necessary documents for examination of the case.			
The case stands deferred to 07.03.2017.			

Case No.:20/22/81-ALC2/2016	Party Name:ANVIL CABLES PVT. LTD.,	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
HQ File :01/81/050/00525/AM17/	RLA File :02/24/040/00115/AM17/	Lic.No/Date:0210207024 23.09.2016	Defer Date: 07.03.2017
79 Decision : NC decided to ask to the firm to submit the information as per DIPP UO No. 12/5/2017-TSW/79 dated 24 /01/2017 as under :			
1. Voltage rating of cables. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable. 4. Material balancing viz. net content of each imported and indigenous input per KM of export product. 5. Wastage claimed on each import item, if any. 6. Total requirement of each raw material, export product wise, in a tabular form.			
The case stands deferred to 07.03.2017.			

[Signature]

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Case No.:16/22/81-ALC2/2016	Party Name:UM CABLES LTD.,	Meet No/Date:22/81-ALC2/2016 24.01.2017	Closed
HQ File :01/81/050/00521/AM17/	RLA File :03/95/040/00497/AM17/	Lic.No/Date:0310808258 04.10.2016	
80 Decision : NC observed that AA for the above firm has been issued on Repeat Basis by RA Mumbai vide letter No. 03/95/040/0497/AM17/322 dated 04.10.2016. Accordingly. NC decided to close the case. RA may take suitable consequential action accordingly.			

Case No.:15/22/81-ALC2/2016	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
HQ File :01/81/050/00520/AM17/	RLA File :03/95/040/00506/AM17/	Lic.No/Date:0310808386 14.10.2016	Defer Date: 07.03.2017
81 Decision : NC decided to ask the firm to submit the information as per DIPP UO No. 12/5/2017-TSW/81 dated 24 /01/2017 as under : 1. Detailed calculations for the requirement of each raw material supported by the Cross sectional diagram of export product. 2. Net weight per KM of export product. 3. Material balancing viz. net content of each imported and indigenous input, per KM of export product. The case stands deferred to 07.03.2017.			

Case No.:12/22/81-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
HQ File :01/81/050/00517/AM17/	RLA File :03/95/040/00538/AM17/	Lic.No/Date:0310808424 17.10.2016	Defer Date: 07.03.2017
82 Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.03.2017.			

Case No.:14/22/81-ALC2/2016	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
HQ File :01/81/050/00519/AM17/	RLA File :03/95/040/00537/AM17/	Lic.No/Date:0310808426 17.10.2016	Defer Date: 07.03.2017
83 Decision : NC decided to ask the firm to submit the information as per DIPP UO No. 12/5/2017-TSW/83 dated 24 /01/2017 as under : 1. Detailed calculations for the requirement of each raw material supported by the Cross			

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- sectional diagram of export product.
2. Net weight per KM of export product.
 3. Material balancing viz. net content of each imported and indigenous input, per KM of export product.

The case stands deferred to 07.03.2017.

84	Case No.:42/22/81-ALC2/2016	Party Name:VEER-O- METALS PVT.LTD	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00547/AM17/	RLA File :07/24/040/00232/AM17/	Lic.No/Date:0710110524 18.10.2016	Defer Date: 07.03.2017
Decision : NC decided to ask the firm to submit the information as per DIPP UO No. 12/5/2017-TSW/84 dated 24 /01/2017 as under : 1. Specific list of Sheet metal components with their quantities in Nos. and net weights thereof. 2. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format-component wise. 3. Total requirement of each import item, export product wise, in a tabular form. The case stands deferred to 07.03.2017.				

85	Case No.:11/22/81-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00516/AM17/	RLA File :03/95/040/00530/AM17/	Lic.No/Date:0310808554 19.10.2016	Defer Date: 07.03.2017
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.03.2017.				

86	Case No.:13/22/81-ALC2/2016	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:22/81-ALC2/2016 24.01.2017	Closed
	HQ File :01/81/050/00518/AM17/	RLA File :03/95/040/00513/AM17/	Lic.No/Date:0310808546 19.10.2016	
Decision : NC observed that AA for the above firm has been issued on Repeat Basis by RA Mumbai vide letter No.03/95/040/513/AM17/No Norms-II/322 dated 19.10.2016. Accordingly. NC decided to close the case. RA may take suitable consequential action accordingly.				

87	Case No.:2/16/81-ALC2/2016	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
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HQ File :01/81/050/00335/AM17/	RLA File :05/24/040/00286/AM17/	Lic.No/Date:0510400190 20.10.2016	Defer Date: 07.03.2017
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Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.03.2017.

Case No.: 29/22/81-ALC2/2016	Party Name:HINDUSTHAN ENGINEERING AND INDUSTRIES LTD.	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
HQ File :01/81/050/00534/AM17/	RLA File :02/24/040/00126/AM17/	Lic.No/Date:0210207097 21.10.2016	Defer Date: 07.03.2017
88 Decision : NC observed that details of Industrial Registration no indicated in ANF 4A of the Application Form for the above AA. NC decided to ask the RA/Firm to provide the same for further process of the case.			
The case stands deferred to 07.03.2017.			

Case No.: 2/19/81-ALC2/2016	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:22/81- ALC2/2016 24.01.2017	Approved
HQ File :01/81/050/00417/AM17/	RLA File :03/94/040/00637/AM17/	Lic.No/Date:0310808692 25.10.2016	
89 Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/5/2017-TSW/89 dated 24 /01/2017 as under :			
1. Net Weights of 7246 Kgs., 8916 Kgs., 1521 Kgs. & 341234 Kgs. may be specified with the quantities of export products from Sl. No 1 to 4 respectively 2. "UOM" of import items may be corrected as Kgs. 3. Quantity of import item at Sl. No 1 viz. Primary Unalloyed Aluminium may be allowed as 104160 Kgs. as 1.01 Kgs./Kg. content in export products at Sl. No. 1 & 4 4. Quantity of import item at Sl. No 2 viz. Copper Wire Rod (E.C. Grade) may be allowed as 28205 Kgs. as 1.01 Kgs./Kg. content in export products at Sl. No. 2, 3 & 4. 5. Quantities of import item at Sl. No. 3 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 4, as claimed by the firm.			
RA may take suitable consequential action accordingly.			

Case No.: 4/22/81-ALC2/2016	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
HQ File :01/81/050/00509/AM17/	RLA File :03/94/040/00612/AM17/	Lic.No/Date:0310808875 28.10.2016	Defer Date: 07.03.2017
90 Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			

The case stands deferred to 07.03.2017.

91	Case No.: 5/22/81-ALC2/2016	Party Name: ANGLO STEEL PVT LTD,	Meet No/Date: 22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00510/AM17/	RLA File :03/94/040/00611/AM17/	Lic.No/Date: 0310808874 28.10.2016	Defer Date: 07.03.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.03.2017.			

92	Case No.: 8/22/81-ALC2/2016	Party Name: FLASH FORGE PVT LTD	Meet No/Date: 22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00513/AM17/	RLA File :03/94/040/00650/AM17/	Lic.No/Date: 0310809027 08.11.2016	Defer Date: 07.03.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.03.2017.			

93	Case No.: 3/22/81-ALC2/2016	Party Name: AHURA MAZDA MFG. CO. PVT. LTD.	Meet No/Date: 22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00508/AM17/	RLA File :03/94/040/00716/AM17/	Lic.No/Date: 0310809080 09.11.2016	Defer Date: 07.03.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.03.2017.			

94	Case No.: 30/22/81-ALC2/2016	Party Name: HINDUSTHAN ENGINEERING AND INDUSTRIES LTD.	Meet No/Date: 22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00535/AM17/	RLA File :02/24/040/00155/AM17/	Lic.No/Date: 0210207133 15.11.2016	Defer Date: 07.03.2017
	Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.03.2017.			

95	Case No.: 2/22/81-ALC2/2016	Party Name: A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date: 22/81-ALC2/2016 24.01.2017	Status: Deferred
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उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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HQ File :01/81/050/00507/AM17/	RLA File :03/94/040/00713/AM17/	Lic.No/Date:0310809184 22.11.2016	Defer Date: 07.03.2017
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Decision : NC decided to ask the firm to submit the information as per DIPP UO No. 12/5/2017-TSW/95 dated 24 /01/2017 as under :

1. Quantity of Wire Mesh Box(export item) in Nos. also in addition to its weight.
2. Size of Wire Mesh Box(export item).
3. Information in respect of Sl. No. 3, 5 & 11 of Standard Deficiency Format.

The case stands deferred to 07.03.2017.

Case No.:10/22/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
HQ File :01/81/050/00515/AM17/	RLA File :03/95/040/00598/AM17/	Lic.No/Date:0310809224 22.11.2016	Defer Date: 07.03.2017
Decision : NC observed that application for the above AA has been referred to MoS for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.03.2017.			

Case No.:7/22/81-ALC2/2016	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
HQ File :01/81/050/00512/AM17/	RLA File :03/94/040/00742/AM17/	Lic.No/Date:0310809287 24.11.2016	Defer Date: 07.03.2017
Decision : NC observed that application for the above AA has been referred to MoS for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.03.2017.			

Case No.:1/19/81-ALC2/2016	Party Name:JAIN METAL ROLLING MILLS,	Meet No/Date:22/81- ALC2/2016 24.01.2017	Approved
HQ File :01/81/050/00416/AM17/	RLA File :04/24/040/00130/AM17/	Lic.No/Date:0410162527 29.11.2016	
Decision : NC decided to ratify the norms for the above AA on repeat basis with AA No.0410159915 dated 19.12.2014 inclusive of 58.7% wastage take cue from SION C-1153 as per MSME comments vide their email dated 18.01.2017 (copy enclosed). RA may take suitable consequential action accordingly.			

Case No.:38/22/81-ALC2/2016	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510400673	Defer Date:

	:01/81/050/00543/AM17/	:05/24/040/00446/AM17/	08.12.2016	07.03.2017
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 07.03.2017.			
	Case No.: 33/22/81-ALC2/2016	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date: 22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00538/AM17/	RLA File :05/23/040/00408/AM17/	Lic.No/Date: 0510400797 14.12.2016	Defer Date: 07.03.2017
	Decision : NC decided to ask the firm to submit the information as per DIPP UO No. 12/5/2017-TSW/100 dated 24 /01/2017 as under :			
100	1. Net weight of each Cable. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Material balancing viz. net content of each imported and indigenous input, for each cable. 4. Wastage claimed on each import item, if any 5. Tabular statement giving total requirement of each raw material, export product wise.			
	The case stands deferred to 07.03.2017.			
	Case No.: 40/22/81-ALC2/2016	Party Name: ULTRA FOIL	Meet No/Date: 22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00545/AM17/	RLA File :05/24/040/00453/AM17/	Lic.No/Date: 0510400783 14.12.2016	Defer Date: 07.03.2017
101	Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 07.03.2017.			
	Case No.: 19/22/81-ALC2/2016	Party Name: VEEKAY SMELTERS PVT. LTD.	Meet No/Date: 22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00524/AM17/	RLA File :26/24/040/00019/AM17/	Lic.No/Date: 2610012779 15.12.2016	Defer Date: 07.03.2017
102	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 07.03.2017.			
103	Case No.: 39/22/81-ALC2/2016	Party Name: TUBEX INDIA	Meet No/Date: 22/81-ALC2/2016	Status: Deferred

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		24.01.2017	
HQ File :01/81/050/00544/AM17/	RLA File :05/24/040/00459/AM17/	Lic.No/Date:0510400849 19.12.2016	Defer Date: 07.03.2017
Decision : NC decided to ask the firm to submit the information as per DIPP UO No. 12/5/2017-TSW/103 dated 24 /01/2017 as under : 1. Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format, export product wise. 2. Input weight for each export item may be substantiated with blank size for each export item, supported by size of the export item. 3. Basis/Justification for the quantities of import items The case stands deferred to 07.03.2017.			

	Case No.: 36/22/81-ALC2/2016	Party Name:MANAKSIA COATED METALS AND INDUSTRIES LIMITED	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00541/AM17/	RLA File :02/24/040/00161/AM17/	Lic.No/Date:0210207218 21.12.2016	Defer Date: 07.03.2017
104	Decision : NC observed that application for the above AA has been referred to DIPP for comments relates to MOS. NC accordingly decided forward the application to MOS for their comments and defer the case.			
	The case stands deferred to 07.03.2017.			

	Case No.: 35/22/81-ALC2/2016	Party Name:MANAKSIA ALUMINIUM COMPANY LIMITED	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00540/AM17/	RLA File :02/24/040/00169/AM17/	Lic.No/Date:0210207221 22.12.2016	Defer Date: 07.03.2017
105	Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 07.03.2017.			

	Case No.: 37/22/81-ALC2/2016	Party Name:P E S ENGINEERS PRIVATE LIMITED	Meet No/Date:22/81- ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00542/AM17/	RLA File :05/24/040/00384/AM17/	Lic.No/Date:0510400975 28.12.2016	Defer Date: 07.03.2017
106	Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 07.03.2017.			


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107	Case No.:23/22/81-ALC2/2016	Party Name:DIGI DRIVES P.LTD	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00528/AM17/	RLA File :05/23/040/00467/AM17/	Lic.No/Date:0510401152 05.01.2017	Defer Date: 07.03.2017
	Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.03.2017.			

108	Case No.:24/22/81-ALC2/2016	Party Name:DIGI DRIVES P.LTD	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00529/AM17/	RLA File :05/23/040/00469/AM17/	Lic.No/Date:0510401153 05.01.2017	Defer Date: 07.03.2017
	Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.03.2017.			

109	Case No.:25/22/81-ALC2/2016	Party Name:DIGI DRIVES P.LTD	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00530/AM17/	RLA File :05/23/040/00468/AM17/	Lic.No/Date:0510401156 05.01.2017	Defer Date: 07.03.2017
	Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.03.2017.			

110	Case No.:26/22/81-ALC2/2016	Party Name:DIGI DRIVES P.LTD	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00531/AM17/	RLA File :05/23/040/00466/AM17/	Lic.No/Date:0510401154 05.01.2017	Defer Date: 07.03.2017
	Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 07.03.2017.			

111	Case No.:28/22/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00533/AM17/	RLA File :10/24/040/00092/AM17/	Lic.No/Date:1010059679 05.01.2017	Defer Date: 07.03.2017
	Decision : NC observed that application for the above AA has been referred to DEITY for			

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comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.03.2017.

112	Case No.: 34/22/81-ALC2/2016	Party Name: KEI INDUSTRIES LIMITED	Meet No/Date: 22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00539/AM17/	RLA File :05/23/040/00450/AM17/	Lic.No/Date: 0510401144 05.01.2017	Defer Date: 07.03.2017
	Decision : NC decided to ask the firm to submit the information as per DIPP UO No. 12/5/2017-TSW/112 dated 24 /01/2017 as under : 1. Net weight of each Cable 2. Material balancing viz. net content of each imported and indigenous input, for each cable. 3. Tabular statement giving total requirement of each raw material, export product wise. The case stands deferred to 07.03.2017.			

113	Case No.: 41/22/81-ALC2/2016	Party Name: VEDANTA LIMITED	Meet No/Date: 22/81-ALC2/2016 24.01.2017	Status: Deferred
	HQ File :01/81/050/00546/AM17/	RLA File :05/24/040/00477/AM17/	Lic.No/Date: 0510401091 05.01.2017	Defer Date: 07.03.2017
	Decision : NC observed that application for the above AA was referred to DIPP for comments which relates to M/o Mines. NC decided forward the same to M/o Mines for their comments and defer the case. The case stands deferred to 07.03.2017.			

Minutes Offline Agenda of Meeting No. 22/81 dated 24.01.2017

Case No. AR-655	M/S. CARCLO TECHNICAL PLASTICS (P) LTD.
Meeting No. 22/81	HQ File No.:01/81/162/0043/AM'14/DES-II
Dated:- 24.01.2017	RLA File No.: 1/02/2010:Eou:CSEZ/
Subject:	Fixation of scrap/wastage norms.
Decision: NC observed that application for the above AA has been referred to C&PC for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 07.03.2017.	

Case No. AR-656	M/S. MC COM INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting No. 22/81	HQ File No.: 01/81/50/00447/AM14/DES.II
Dated:- 24.01.2017	RLA File No.: 03/95/040/00616/AM14
Subject:	Ratification of norms in respect of Advance Authorization No. 0310756576 dated 01.11.2013.

Baljit

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Decision: NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.03.2017.

Case No. AR-657	M/S. NARAYAN POWERTECH PRIVATE LIMITED
Meeting No. 22/81	HQ File No.: 01/81/050/971/AM07/DES.II
Dated:- 24.01.2017	RLA File No.: 34/24/040/00179/AM07
Subject:	Modification of fixed norms in respect of Advance Authorization No. 3410017503 dated 28.11.2006

Decision: NC observed that reply of the firm has been referred to DHI for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.03.2017.

Case No. AR-658	M/S. ASIATIC ELECTRICAL & SWITCHGEAR PRIVATE LIMITED
Meeting No. 22/81	HQ File No.: 01/81/50/271/AM10/
Dated:- 24.01.2017	RLA File No.: 05/23/040/00058/AM10
Subject:	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0510251101 dated 16.10.2009.

Decision: NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.03.2017.

Case No. AR-659	M/S. SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED
Meeting No. 22/81	HQ File No.:01/81/050/00376/AM11/
Dated:- 24.01.2017	RLA File No.: 05/24/040/00460/AM10/
PC	Fixation of norms in respect of Advance Authorization No. 0510258719 dated 17.02.2010.

Decision: NC observed that application for the above AA was referred to C&PC. As C& PC has discontinued offering continued, NC decided to forward the case to MSME for comments and defer the case.

The case stands deferred to 07.03.2017.

Case No. AR-660	M/S. MPP TECHNOLOGIES PRIVATE LIMITED
Meeting No. 22/81	HQ File No.:01/81/050/00464/AM11/
Dated:- 24.01.2017	RLA File No.: 07/24/040/00268/AM11/
Subject:	Modification/amendment of ratified norms in respect of Advance Authorization No. 0710074776 dated 12.10.2010.

Decision: NC observed that application for modification of norms for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.03.2017.

Case No. AR-661	M/S. TRAFOMECH INDIA MAGNETICS PRIVATE LIMITED
Meeting No. 22/81	HQ File No.: 01/81/050/00270/AM13/
Dated:- 24.01.2017	RLA File No.: 07/24/040/00216/AM13/
Subject:	Fixation of norms in respect of Advance Authorization No. 0710090674 dated 11.09.2012.

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Decision: NC observed that application for ratification of norms for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.03.2017.

Case No. AR-662	M/S. TRAFOMECH INDIA MAGNETICS PRIVATE LIMITED
Meeting No. 22/81	HQ File No.: 01/81/050/00325/AM12/
Dated:- 24.01.2017	RLA File No.: 07/24/040/00258/AM12/
Subject:	Fixation of norms in respect of Advance Authorization No. 0710083779 dated 08.11.2011.
Decision: NC observed that application for ratification of norms for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 07.03.2017.	

Case No. AR-663	M/S. LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting No. 22/81	HQ File No.: 01/81/050/00473/AM15/
Dated:- 24.01.2017	RLA File No.: 07/24/040/00250/AM15/
Subject:	Modification/amendment of ratified norms in respect of advance authorization no. 0710106866 dated 20.10.2014.
Decision: NC observed that application for the above AA has been referred to C&PC for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 07.03.2017.	

Case No. AR-664	M/S. CROMPTON GREAVES LIMITED
Meeting No. 22/81	HQ File No.: 01/81/050/00505/AM15/
Dated:- 24.01.2017	RLA File No.: 03/94/040/00268/AM15/
Subject:	Fixation of norms in respect of Advance Authorization No. Advance Authorisation No. 0310789692 dated 26.09.2014.
Decision: NC observed that reply of the firm has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 07.03.2017.	

Case No. AR-665	M/S. CROMPTON GREAVES LIMITED
Meeting No. 22/81	HQ File No. 01/81/050/00048/AM15/DES-II
Dated:- 24.01.2017	RLA File No.: 03/94/040/00292/AM14/
Subject:	Modification of fixed norms in respect of advance authorization no. 0310767760 dated 24.01.2014.
Decision: NC observed that application for ratification of norms for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 07.03.2017.	

Case No. AR-666	M/S. CROMPTON GREAVES LIMITED
Meeting No. 22/81	HQ File No. 01/81/050/00066/AM15/DES-II
Dated:- 24.01.2017	RLA File No.: 03/94/040/00391/AM14/
Subject:	Modification of fixed norms in respect of advance authorization no. 0310766731 dated 17.01.2014.
Decision: NC observed that reply of the firm has been referred to DHI for comments. NC decided to	

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await their comments and defer the case.

The case stands deferred to 07.03.2017.

Case No. AR-667	M/S. DELPHI CONNECTION SYSTEMS PRIVATE LIMITED
Meeting No. 22/81	HQ File No.:01/81/050/00103/AM16
Dated:- 24.01.2017	RLA File No.: 10/24/040/00135/AM15
Subject:	Fixation of norms in respect of advance authorization no. 1010059079 dated 25.03.2015.

Decision: NC observed that application for ratification of norms for the above AA has been referred to C&PC for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.03.2017.

Case No. AR-668	M/S. FCI OEN CONNECTORS LIMITED
Meeting No. 22/81	HQ File No.:01/81/050/00421/AM15/
Dated:- 24.01.2017	RLA File No.: 10/24/040/00058/AM15/
Subject:	Fixation of norms in respect of advance authorization no. 1010058810 dated 26.09.2014.

Decision: NC observed that application for ratification of norms for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.03.2017.

Case No. AR-669	M/S. FCI OEN CONNECTORS LIMITED
Meeting No. 22/81	HQ File No.:01/81/050/00154/AM16/
Dated:- 24.01.2017	RLA File No.: 10/24/040/00140/AM15/
Subject:	Fixation of norms in respect of advance authorization no. 1010059108 dated 13.04.2015.

Decision: NC observed that application for ratification of norms for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.

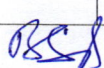
The case stands deferred to 07.03.2017.

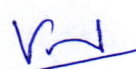
Case No. AR-670	M/S. VINEY CORPORATION PRIVATE LIMITED
Meeting No. 22/81	HQ File No.:01/81/050/00016/AM15
Dated:- 24.01.2017	RLA File No.: 05/24/040/00337/AM14
Subject:	Modification/amendment of norms in respect of advance authorization no. 0510378011 dated 03.02.2014

Decision: NC observed that application for ratification of norms for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.03.2017.

Case No. AR-671	M/S. TEXMACO RAIL & ENGINEERING LIMITED
Meeting No. 22/81	HQ File No.:01/81/050/00125/AM15/DES.II/
Dated:- 24.01.2017	RLA File No.: 02/24/040/00138/AM14/
Subject:	Ratification of norms in respect advance authorization no. 0210196856 dated 26.11.2013.


बलजीत सिंह /BALJIT SINGH
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उद्योग भवन, नई दिल्ली
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Decision: NC observed that application for ratification of norms for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.03.2017.

Case No. AR-672	M/S. WILLIAMS CONTROLS INDIA PRIVATE LIMITED
Meeting No. 22/81	HQ File No.: 01/81/050/00420/AM14/DES.II/
Dated:- 24.01.2017	RLA File No.: 31/82/040/00186/AM14/
Subject:	Modification/amendment in fixed norms in respect of advance authorization no. 3110061138 dated 22.11.2013.

Decision: NC observed that application for modification of norms for the above AA was referred to DeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.03.2017.

Case No. AR-673	M/S. ALSTOM PROJECTS INDIA LIMITED
Meeting No. 22/81	HQ File No.: 01/81/050/00515/AM12/DES.II/
Dated:- 24.01.2017	RLA File No.: 03/94/040/01033/AM12/
Subject:	Ratification of Norms of Advance Authorization No. 0310683926 dated 29.02.2012.

Decision: NC observed that application for ratification of norms for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.03.2017.

Case No. AR-674	M/S. MEGHA ENGINEERING & INFRASTRUCTURES LIMITED
Meeting No. 22/81	HQ File No.: 01/81/050/00263/AM15/DES-II
Dated:- 24.01.2017	RLA File No.: 09/24/040/00629/AM13/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0910055693 dated 09.04.2013.

Decision: NC observed that DIPP deficiency letter sent to firm on 20.10.2016 followed with reminder dated 16.01.2017. NC decided to await reply of the firm and defer the case.

The case stands deferred to 07.03.2017.

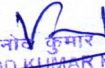
Case No. AR-675	M/S. VINDHYA TELELINKS LIMITED
Meeting No. 22/81	HQ File No.: 01/81/050/00166/AM14/DES-II
Dated:- 24.01.2017	RLA File No.: 11/24/040/00021/AM13/
Subject:	Ratification of norms in respect of Advance Authorization No. 1110027518 dated 10.06.2013.

Decision: NC observed that application for ratification of norms for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.03.2017.

Case No. AR-676	M/S. ATC PRECISION COMPONENTS PRIVATE LIMITED
Meeting No. 22/81	HQ File No: 01/81/050/00293/AM16/DES-II/
Dated:- 24.01.2017	RLA File No: 05/23/040/00209/AM16/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510395360 dated 19.08.2015.


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 Ministry of Commerce & Industry
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 Ministry of Commerce & Industry
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Decision: NC observed that application for ratification of norms for the above AA has been referred to DIPP (Chemical Division) for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.03.2017.

Case No. AR-677	M/S. FRICTION METAL FIBRES (INDIA) PRIVATE LIMITED
Meeting No. 22/81	HQ File No: 01/81/050/00415/AM13/DES-II/
Dated:- 24.01.2017	RLA File No: 05/23/040/00245/AM13/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510338445 dated 07.11.2012.

Decision: NC observed that application for ratification of norms for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.03.2017.

Case No. AR-678	M/S. HINDALCO INDUSTRIES LIMITED
Meeting No. 22/81	HQ File No: 01/81/050/00440/AM16/DES-II/
Dated:- 24.01.2017	RLA File No: 34/24/040/00171/AM15/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 3410040605 dated 08.10.2014.

Decision: NC decided to ask to the firm to submit the information as per DIPP UO No. 12/5/2017-TSW/678-A/R dated 24/01/2017 as under :

1. Process of manufacture of "Copper cathode" from "Copper scrap" with wastages at each stage of manufacture.
2. Separate quantities of "Continuous Cast Copper Rod/Copper Wire Rod" & "Copper Cathode" proposed to be exported against this Advance Authorisation.

The case stands deferred to 07.03.2017.

Case No. AR-679	M/S. PHOENIX FOILS PRIVATE LIMITED
Meeting No. 22/81	HQ File No: 01/81/050/00559/AM15/DES-II/
Dated:- 24.01.2017	RLA File No: 03/95/040/00554/AM15/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0310792002 dated 15.12.2014.

Decision: NC observed that application for modification of norms for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.03.2017.

Case No. AR-680	M/S. PHOENIX FOILS PRIVATE LIMITED
Meeting No. 22/81	HQ File No: 01/81/050/00121/AM15/DES-II/
Dated:- 24.01.2017	RLA File No: 03/95/040/00677/AM14/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0310760256 dated 03.12.2013.

Decision: NC observed that application for modification of norms for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case.

The case stands deferred to 07.03.2017.

Case No. AR-681	M/S. CROMPTON GREAVES LIMITED
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बलजीत सिंह / BALJIT SINGH
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Udyog Bhawan, New Delhi

Meeting No. 22/81	HQ File No: 01/81/50/00311/AM13/DES-II/
Dated:- 24.01.2017	RLA File No: 03/94/040/00128/AM13/
Subject:	Modification of fixed norms in respect of Advance Authorization No. 0310709770 dated 20.09.2012.
Decision: NC observed that application for modification of norms for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 07.03.2017.	

Case No. AR-682	M/S. ADOR POWERTRON LIMITED
Meeting No. 22/81	HQ File No: 01/81/050/00433/AM12/DES-II/
Dated:- 24.01.2017	RLA File No: 31/83/040/00189/AM12/
Subject:	Ratification of norms in respect of Advance Authorization No. 3110052357 dated 11.01.2012.
Decision: NC decided to ratify the norms for the above AA as per DHI comments vide their UO No. 3(49)/2012/TSW(B)/394 dated 06.11.2012 as under:	
<u>Export Product</u> 105KV(P), 1300mA Silicon Oil filled - 162 No. Electronic Controller High Voltage Rectifier (net weight /unit – 1299kg.) <u>IMPORT INPUT</u> Silicon Oil PMX-561 - 575 kg/unit with nil wastage. RA may take suitable consequential action accordingly.	

Case No. AR- 683	M/S. IMAGE LABELS PRIVATE LIMITED
Meeting No. 22/81	HQ File :01/81/050/00272/AM15/DES-II/
Dated:- 24.01.2017	RLA File :07/24/040/00070/AM13/
Subject:	Ratification of norms in respect of Advance Authorization No. 0710088940 dated 15.06.2012.
Decision: NC observed that application for ratification of norms for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 07.03.2017.	

Case No. AR- 684	M/S. METAL PORT
Meeting No. 22/81	HQ File : 01/81/050/00123/AM17/DES-II/
Dated:- 24.01.2017	RLA File : 03/95/040/00079/AM17/
Subject:	Modification of fixed norms in respect of advance authorization no. 0310804562 dated 11.05.2016.
Decision: NC observed that a single copy of the application for the above AA has been received and same is being referred to DIPP for comments.	
The case stands deferred to 07.03.2017.	

Case No. AR- 685	M/S. VEER-O-METALS PVT. LIMITED
Meeting No. 22/81	HQ File : 01/81/050/00447/AM16/DES.II/
Dated:- 24.01.2017	RLA File : 07/24/040/00343/AM16/


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विनोद कुमार कश्यप
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Subject:	Modification of fixed norms in respect of advance authorization no. 0710109242 dated 08.01.2016.
Decision: NC observed that a single copy of the application for the above AA has been received and same is being referred to DIPP for comments.	
The case stands deferred to 07.03.2017.	

Case No. AR-686	M/S. TTP TECHNOLOGIES PRIVATE LIMITED
Meeting No. 20/81	HQ File : 01/81/050/00183/AM11/
Dated:- 24.01.2016	RLA File : 07/24/040/00121/AM11/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0710072965 dated 15.07.2010.
Decision: The above case was discussed in the Norms Committee meeting dated 24.01.2017 and Technical Authority (DHI) reiterated their earlier stand that "Seam Welding Wheel" is a 'tool' and not 'a consumable'. Accordingly, NC decided to maintain status quo in this case.	
RA may take suitable consequential action accordingly.	

Date:13.02.2017
Place:New Delhi


(Baljit Singh)
Deputy Director General Foreign Trade

बलजीत सिंह /BALJIT SINGH
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(Vinod Kumar Kashyap)
Foreign Trade Development Officer

विनोद कुमार कश्यप
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Udyog Bhawan, New Delhi

1
24-1-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 24/01/2017- Case No. 3/19/81 (M/s Avon Tubetech Pvt. Ltd.) (Advance Authorisation No. 0510327267 dated 14.06.2012)

Advance Authorization may be ratified as under on repeat basis as per their Advance Authorisation No. 0510319962 dated 13.03.2012:

1. Quantity of import item may be allowed as applied for i.e. 407 MT inclusive of 4.9 % wastage.

Norms committee may take a view

24/01/17

**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No.12/5/2017-TSW/1 dated 24 /01/2017


BALJIT SINGH
उद्योग विभाग, विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार निदेशालय
Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

14
24-01-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 24/01/2017 - Case No. 4/23/81 (M/s AMC Cookware (India) Pvt Limited) (Advance Authorization No. 0710104232 dated 20.05.2014)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 5 & 11 of Standard Deficiency Format, export product wise.
2. Quantity of export items in Nos. also in addition to their weights.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/5/2017-TSW/14 dated 24/01/2017


बलजीत सिंह /BALJIT SINGH
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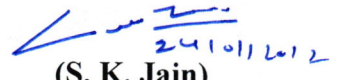
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24-01-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 24/01/2017- Case No. 7/10/81 (M/s Cords Cable Industries Limited)
(Advance Authorization No. 0510398605 dated 24.05.2016)

1. Firm has not submitted information called from them and have requested that the Advance Authorization may be ratified in line with their other Advance Authorization No. 0510395223 dated 06.08.2015.
2. In current Advance Authorization, export items are different (sizes, armouring etc) than those in Advance Authorization No. 0510395223 dated 06.08.2015 and therefore, it is not possible to fix norms as in this Advance Authorization.
3. Firm may accordingly again be advised to submit the following information:
 - (i) Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
 - (ii) Specific use of import item at Sl. No. 2 in the export items and basis for its quantity.
 - (iii) Net weight per KM of each Cable
 - (iv) Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
 - (v) Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/5/2017-TSW/49 dated 24 /01/2017


बलजीत सिंह /BALJIT SINGH
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Udyog Bhawan, New Delhi

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24-01-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 24/01/2017- Case No. 5/10/81 (M/s Ankur Exports) (Advance Authorization No. 0510398622 dated 25.05.2016)

Advance Authorisation may be ratified as under:

1. Words "containing 55000 Kgs. of Stainless Steel Circles" may be suffixed with the description of export product.
2. Words "of relevant grade & thickness" may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 60500 Kgs. as 1.10 Kgs./Kg. content in the export product .

Norms committee may take a view

24/01/2017
(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/5/2017-TSW/50 dated 24 /01/2017

बलजीत सिंह /BALJIT SINGH
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Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

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24-01-2017

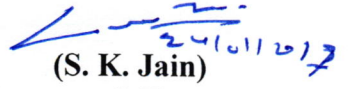
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 24/01/2017 - Case No. 4/19/81 (M/s KSE Electricals Pvt. Ltd.)
(Advance Authorization No. 0210206724 dated 01.06.2016)

Taking clue from SIONs C-670 & C-1626, Advance Authorisation may be ratified as under:

1. Words " of relevant grade " may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 1115.11 MT as 1.02 Kgs./Kg. content in the export product.
2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 72.168 MT.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/5/2017-TSW/56 dated 24 /01/2017



बलजीत सिंह /BALJIT SINGH
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Directorate General of Foreign Trade
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Ministry of Commerce & Industry
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Udyog Bhawan, New Delhi-110011



विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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24-01-2017

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol-I) of Advance Authorization (AA) No 0310805411 dated 13.06.2016 - M/s Phoenix Foils Private Limited, Mumbai.

DGFT may refer to their UO note No 01/81/50/188/AM-17/DES-2/150 dated 13.12.2016 for ratification of input-output norm for import of Hot Rolled/Cold Rolled Stainless Steel Coils, wide coils, strips, Thickness 0.20 mm to 5.0 mm (Grade 316/316L) (Prime) against export of cold rolled stainless steel strips thicknesses 0.01 mm to 3.00 mm (Grade 316/316L) (Net Weight = 95000 Kgs) by **M/s Phoenix Foils Private Limited, Mumbai** for comments/views of the Ministry of Steel. In this connection, the following information of the above mentioned AA may be obtained from the applicant so that the aforesaid AA could be ratified:

- (a) Thickness wise and grade wise width of cold rolled stainless steel coils/strips (Prime) and quantity thereof to be imported.
- (b) Thickness wise and grade wise width of cold rolled stainless steel coils/sheets/strips and quantity thereof to be exported.



(S.K.Bhatnagar)
Deputy Industrial Adviser
Telefax: 011-23062490

Shri vinod Kashyap, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel UO.No. 2(10)/2016-TD dated 22.12.2016



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24-01-2017

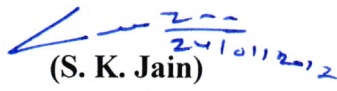
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 24/01/2017 - Case No. 21/22/81 (M/s Anvil Cables Pvt. Limited)
(Advance Authorization No. 0210206800 dated 30.06.2016)**

Firm may be asked to submit the following information:

1. Voltage rating of cables.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable.
4. Material balancing viz. net content of each imported and indigenous input per KM of export product.
5. Wastage claimed on each import item, if any.
6. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/5/2017-TSW/64 dated 24 /01/2017


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24-01-2017

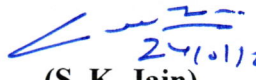
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 24/01/2017 - Case No. 20/22/81 (M/s Anvil Cables Pvt. Limited)
(Advance Authorization No. 0210207024 dated 23.09.2016)**

Firm may be asked to submit the following information:

1. Voltage rating of cables.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable.
4. Material balancing viz. net content of each imported and indigenous input per KM of export product.
5. Wastage claimed on each import item, if any.
6. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/5/2017-TSW/79 dated 24/01/2017


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24-01-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 24/01/2017 - Case No. 15/22/81 (M/s Sterlite Power Transmission Limited) (Advance Authorization No. 0310808386 dated 14.10.2016)

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material supported by the Cross sectional diagram of export product.
2. Net weight per KM of export product.
3. Material balancing viz. net content of each imported and indigenous input, per KM of export product.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/5/2017-TSW/81 dated 24 /01/2017


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24-01-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 24/01/2017 - Case No. 14/22/81 (M/s Sterlite Power Transmission Limited) (Advance Authorization No. 0310808426 dated 17.10.2016)

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material supported by the Cross sectional diagram of export product.
2. Net weight per KM of export product.
3. Material balancing viz. net content of each imported and indigenous input, per KM of export product.

Norms committee may take a view

24/01/2017

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/5/2017-TSW/83 dated 24 /01/2017

BSJ

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VH

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24-01-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 24/01/2017 - Case No. 42/22/81 (M/s Veer - O- Metals Pvt. Limited)
(Advance Authorization No. 0710110524 dated 18.10.2016)

Firm may be asked to submit the following information:

1. Specific list of Sheet metal components with their quantities in Nos. and net weights thereof.
2. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format-component wise.
3. Total requirement of each import item, export product wise, in a tabular form

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/5/2017-TSW/84 dated 24 /01/2017


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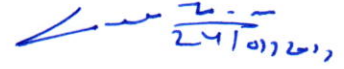
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 24/01/2017 - Case No. 2/19/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310808692 dated 25.10.2016)

Advance authorisation may be ratified as under :

1. Net Weights of 7246 Kgs., 8916 Kgs., 1521 Kgs. & 341234 Kgs. may be specified with the quantities of export products from Sl. No 1 to 4 respectively
2. "UOM" of import items may be corrected as Kgs.
3. Quantity of import item at Sl. No 1 viz. Primary Unalloyed Aluminium may be allowed as 104160 Kgs. as 1.01 Kgs./Kg. content in export products at Sl. No. 1 & 4
4. Quantity of import item at Sl. No 2 viz. Copper Wire Rod (E.C. Grade) may be allowed as 28205 Kgs. as 1.01 Kgs./Kg. content in export products at Sl. No. 2, 3 & 4.
5. Quantities of import item at Sl. No. 3 viz. PVC Resin may be allowed as 1.01 Kgs./Kg content in the export products at Sl. No. 1 to 4, as claimed by the firm.

Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/5/2017-TSW/89 dated 24 /01/2017



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Jdyog Bhawan, New Delhi

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24-01-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 24/01/2017 - Case No. 2/22/81 (M/s A-1 Fence Products Company Pvt. Limited) (Advance Authorization No. 0310809181 dated 22.11.2016)

Firm may be asked to submit the following details:

1. Quantity of Wire Mesh Box(export item) in Nos. also in addition to its weight.
2. Size of Wire Mesh Box(export item).
3. Information in respect of Sl. No. 3, 5 & 11 of Standard Deficiency Format.

Norms committee may take a view

24/01/2017

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/5/2017-TSW/95 dated 24 /01/2017

B.S.

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V.K.
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Subject: AA no 0410162527 dtd 29.11.2016 of M/s Jain Metal Rolling Mills
To: nc2.dgft@nic.in

Date: 01/18/17 12:34 PM

From: Kanwalinder Singh Sodhi <kanwalinder.sodhi@nic.in>

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24-01-2017

Dear sir

The subject AA may be recommended on repeat basis as per AA No 0410159915 dated 19.12.14 inclusive of 58.7% wastage taking cue from SION C-1153.

Regards
K.S.Sodhi
AD-ME


बलजीत सिंह / BALJIT SINGH
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24-01-2017

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 24/01/2017 - Case No. 33/22/81 M/s KEI Industries Limited) (Advance Authorization No. 0510400797 dated 14.12.2016)

Firm may be asked to submit the following information:

1. Net weight of each Cable.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Material balancing viz. net content of each imported and indigenous input, for each cable.
4. Wastage claimed on each import item, if any
5. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/5/2017-TSW/100 dated 24 /01/2017



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24-01-2017

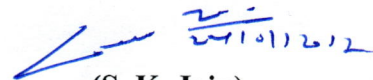
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 24/01/2017 - Case No. 39/22/81 (M/s Tubex India) (Advance Authorization No. 0510400849 dated 19.12.2016)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format, export product wise.
2. Input weight for each export item may be substantiated with blank size for each export item, supported by size of the export item.
3. Basis/Justification for the quantities of import items

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/5/2017-TSW/103 dated 24 /01/2017


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24-01-2017

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 24/01/2017 - Case No. 34/22/81 M/s KEI Industries Limited) (Advance Authorization No. 0510401144 dated 05.01.2017)

Firm may be asked to submit the following information:

1. Net weight of each Cable
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view

/ 24/01/2017
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/5/2017-TSW/112 dated 24 /01/2017

BSJ

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Udyog Bhawan, New Delhi

AR-678
24-01-17

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 24/01/2017- Case No. A/R-678 (M/s Hindalco Industries Limited)
(Advance Authorization No. 3410040605 dated 08.10.2014)

Firm may be asked to submit the following information:

1. Process of manufacture of "Copper cathode" from "Copper scrap" with wastages at each stage of manufacture.
2. Separate quantities of "Continuous Cast Copper Rod/Copper Wire Rod" & "Copper Cathode" proposed to be exported against this Advance Authorisation.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/5/2017-TSW/678-A/R dated 24 /01/2017


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